

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.2153
TO BE ANSWERED ON 11TH DECEMBER, 2015**

BAR-CODING OF MEDICINE STRIPS

**2153. SHRI ADHALRAO PATIL SHIVAJIRAO:
SHRI R. PARTHIPAN:
SHRI SHRIRANG APPA BARNE:
SHRI ANANDRAO ADSUL:
SHRI DHARMENDRA YADAV:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has issued directives to the pharmaceutical companies to affix bar-codes on medicine strips and containers, if so, the details thereof and the reasons therefor;
- (b) whether the Government has received any representation/request from drug manufacturers/exporters with regard to mandatory bar-code provision, if so, the details thereof along with the response of the Government thereto;
- (c) whether the Government has assessed the likely impact of the mandatory bar-code provision on the small and medium sized pharmaceutical companies which risk to be out of business, and if so, the details thereof; and
- (d) the corrective measures being taken by the Government in this regard?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a) While no such direction has been issued, a draft Notification G.S.R.449(E) dated 03-06-2015 was published to obtain the suggestions and objections of the stakeholders regarding mandatory barcoding of drugs manufactured in India.

(b) to (d): A number of representations have been received from the stakeholders on the above referred draft rules indicating financial and technical difficulties in implementing the proposal. Keeping these in view, these Rules have not been finalized as yet.

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